

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1100 of 2020

Abdul Kuddus Petitioner
Versus
1. The State of Jharkhand
2. Jasmin Khatun Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Gautam Kumar Singh, Advocate
For the State : Ms. Amrita Kumari, A.P.P.

06/24.06.2020 Heard Mr. Gautam Kumar Singh, learned counsel for the petitioner and Ms. Amrita Kumari, learned A.P.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with P.C.R. Case No. 304 of 2017.

The marriage of the complainant was solemnized with the petitioner four years back.

It has been alleged that the petitioner had earlier given *Tallak* to his wife Ranjina Bibi whom he remarried three months back. It has further been alleged that there was demand of Rs. 50,000/- and on non-fulfillment of the said demand she was tortured and ultimately she was ousted from her matrimonial house.

The allegation is specific so far as the petitioner is concerned, with respect to remarrying his earlier wife and in conspiracy with each other having subsequently ousted the complainant from her matrimonial house that to when she was pregnant.

Regard being had to the nature of allegation, I am not inclined to extend the privilege of anticipatory bail to the petitioner. The prayer for anticipatory bail of the petitioner is, hereby, rejected.

(Rongon Mukhopadhyay, J.)